

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 303
CP-74/ND/2024

IN THE MATTER OF:

Ashish Jain

... **Applicant/Petitioner**

Versus

East West Linkers Pvt. Ltd.

... **Respondent**

Under Section: 241(1), 242

Order delivered on 19.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice to the Respondents returnable on 25.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service, E-mail and Dasti. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

In the meantime, Respondents are restrained from parting with the assets of the Respondent No.1.

List the matter on 25.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)